

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 195 OF 2017 & IA NOS. 495 & 656 OF 2017**  
**APPEAL NO. 296 OF 2015 & IA NO. 477 OF 2015 & IA NO. 1107 OF 2017**  
**APPEAL NO. 21 OF 2016 & IA NO. 1106 OF 2017**  
**APPEAL NO. 201 OF 2014 & IA NOS. 316, 392, 394 OF 2014 &**  
**IA NO. 287 OF 2015**

**Dated: 15<sup>th</sup> December, 2017**

**APPEAL NO. 195 OF 2017 & IA NOS. 495 & 656 OF 2017**  
**APPEAL NO. 296 OF 2015 & IA NO. 477 OF 2015 & IA NO. 1107 OF 2017**

**In the matter of:**

**Reliance Infrastructure Ltd. .... Appellant(s)**  
**Vs.**  
**Maharashtra Electricity Regulatory Commission & Ors. .... Respondent(s)**

**APPEAL NO. 21 OF 2016 & IA NO. 1106 OF 2017**

**In the matter of:**

**Municipal Corporation of Greater Mumbai .... Appellant(s)**  
**Vs.**  
**Maharashtra Electricity Regulatory Commission & Ors. .... Respondent(s)**

**APPEAL NO. 201 OF 2014 & IA NOS. 316, 392, 394 OF 2014 &**  
**IA NO. 287 OF 2015**

**Reliance Infrastructure Ltd. .... Appellant(s)**  
**Vs.**  
**Maharashtra Electricity Regulatory Commission & Anr. .... Respondent(s)**

**ORDER**

Due to administrative reasons, these matters could not be taken up.  
List these matters on **18.01.2018.**

**COURT MASTER**